

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. INDIRA PRIYADARSHINI HYDRO POWER PRIVATE LIMITED

1.	Name of Corporate Debtor	Indira Priyadarshini Hydro Power Private Limited
2.	Date of Incorporation Of Corporate Debtor	25-04-2011
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Companies Act 1956, ROC Hyderabad
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U40300TG2011PTC074035
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	SANPRAS CORPORATE CAPITAL, #115/1 & 115/29, 6 TH FLOOR, SHERATON TOWERS FINANCIAL DISTRICT, NANAKRAMGUDA, GACHIBOWLI, HYDERABAD-500032 RANGA REDDY DISTRICT TG INDIA
6.	Insolvency commencement date in respect of Corporate Debtor	12 th December, 2019 (Date of Order) Order Received on 16th December, 2019
7.	Estimated date of closure of insolvency resolution process	8 TH JUNE, 2020.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Nethi Mallikarjuna Setty IBBI/IPA-001/IP-P01251/2018-2019/11958
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.101, Laurel Residency, Road No.18, Panchavati colony, Manikonda, Hyderabad, Telangana 500089. E-mail: malliknethi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	301, 3rd Floor, Bhavya's Fantastika, D.No. 8-2-684/A, Road No 12, Banjara Hills, Hyderabad- 500034, Telangana State, India. E-mail: ip.indira11958@gmail.com
11.	Last date for submission of claims	30 th December, 2019
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Weblink: www.ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s.Indira Priyadarshini Hydro Power Private Limited on 12th December, 2019. The creditors of M/s.Indira Priyadarshini Hydro Power Private Limited are hereby called upon to submit their claims with proof on or before 30th December, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17-12-2019.

Place: Hyderabad



Sd/-

Nethi Mallikarjuna Setty

Interim Resolution Professional

IBBI/IPA-001/IP-P01251/2018-2019/11958